

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 24

CONT.A. 20/2023 CONT.A 16/2024 IA 1689/2024 in C.P. (IB)/690(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES: **PUNJAB NATIONAL BANK V/s**
PARENTERAL DRUGS INDIA LTD.

Section 7 of the Insolvency and Bankruptcy Code, 2016 & Application
under any other provisions- IBC

ORDER

CONT.A. 20/2023 CONT.A 16/2024 IA 1689/2024 in C.P. (IB)/690(MB)2020

- 1) Mr. Partho Sarkar, Ld. Counsel for the Applicant and Mr. Rohit Gupta, Ld. Counsel for the Resolution Professional are present.
- 2) Ld. Counsel for the erstwhile Interim Resolution Professional submits that they have filed an Application which is yet to be numbered.
- 3) Ld. Counsel for the Resolution Professional submits that process documents have not yet been handed over by the Interim Resolution Professional. In that view of the matter, Interim Resolution Professional is directed to handover all the date, effects, records, process documents, information

whatever available with them to the Resolution Professional, failing which, this Bench shall refer the matter to Insolvency and Bankruptcy Board of India thereby notifying the conduct of the Interim Resolution Professional.

- 4) Stand over to 06.08.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare